

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 39/TT/2020**

Date:18.3.2020

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India  
Limited, Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject:- Truing up transmission tariff for 2014-19period and determination of transmission tariff for 2019-24period for **Asset:400kV D/C (Quad) Nabinagar-II-TPS** . Gaya transmission line with 02 nos. associated bays at Gaya Sub-stationunder %Transmission System for Nabinagar-II TPS (3X660 MW)+in Eastern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by1.4.2020:-

**2014-19period**

- i) RPC/NPC certificate as per Regulation 24(ii) of the 2014 Tariff Regulations.
- ii) Auditor Certificate is based on the PGCIL accounts on accrual basis and nowhere mentions that it is based on Actual Cash Outflow.
  - a. Clarify whether IEDC as given in Auditor Certificate is on cash basis by providing a statement of cash discharge
  - b. Asset-wise statement of Initial Spares discharged on cash basis
- iii) Undertaking on affidavit giving details of actual equity infused for the additional capitalisation during 2014-19 for the given transmission asset(s).

**2019-24period**

- iv) Confirmation if there is any further Additional Capitalisation expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond the claimed in the instant petition.

## **Forms**

- v) Flow of liabilities statement as per enclosed Annexure-I(B).
- vi) Form-13 (Break-up of Initial Spares)
- vii) Form-5 (Element Wise Break-up of Project/Asset/Element cost of Transmission System)

2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.

3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-

(Kamal Kishor)  
Assistant Chief (Legal)

